

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 308/1998

New Delhi this the 9th day of February, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

D. N. Pathak S/O K. R. Pathak,
R/O 6/678 Lodhi Colony,
New Delhi-110003.

... Applicant

(By Shri Manohar Lal, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Home Affairs,
North Block,,
New Delhi.

2. The Director General,
Border Security Force,
Block-3, CGO Complex,
Lodhi Road,
New Delhi-110003.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

Heard the learned counsel for the applicant on admission.

2. The applicant is an Accounts Officer in the Ministry of Home Affairs. By this application he wants fixation of his pay at par with the scale recommended by the Fifth Pay Commission for Accounts Officers in the Ministry of Finance.

3: We are of the view that after taking into *3* consideration the nature of work and various other

the factors, the Fifth Pay Commission recommended the higher pay scale for the Accounts Officers in the Ministry of Finance. The case of the applicant, or to be more specific, the Accounts Officers in the Ministry of Home Affairs was also taken into account by the Fifth Pay Commission while making recommendations for higher pay scale for similar employees in the Ministry of Finance. In the circumstances, we are of the view that it may not be possible for us to go into the question raised by the applicant in this application.

4. Accordingly, this application is hereby summarily dismissed.

KM
(K. M. Agarwal)
Chairman

RKA
(R. K. Ahooja)
Member (A)

/as/